## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO.776

TO BE ANSWERED ON THE 01ST MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

**REGISTRATION OF FOREIGNERS** 

776. SHRI PR. SENTHIL NATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has any proposal to amend the Registration of Foreigners Rule to rationalize rules which requires hotel to collect all details of foreigners staying overnight in India and report to concerned police station within 24 hours; and

(b) if so, the details thereof and the reasons therefor?

**ANSWER** 

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) & (b): As per the existing provisions in the Registration of Foreigners Rules, 1992, notified under the Registration of Foreigners Act, 1939, the keeper of a hotel is required to submit the particulars of a foreigner staying in the hotel in a prescribed format to the Registration Officer within 24 hours of arrival of the foreigner. With a view to remove ambiguity in the existing provisions and to streamline the procedure, it has been decided to delete these provisions from the Registration of Foreigners Rules, 1992 and to notify the provisions under the Foreigners Act, 1946.

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